

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2723
ANSWERED ON:28.08.2012
SURVEY ON HOTELS AND RESORTS
Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

:

- (a) the total number of resorts, hotels, restaurants, bars, boarding and eating houses, caf   etc. in each tehsil existing in the buffer zone area as per Notification No.149 dated 9 July, 2012;
- (b) whether any survey has been conducted on the functioning of such hotels and restaurants, bars etc.; and
- (c) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012 promulgated by the President of India on 2.7.2012 has been brought into force with effect from 9.7.2012 vide Andaman and Nicobar Islands Administration's notification dated 9.7.2012. The Buffer Zone has to be renotified under the provisions of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012. For this purpose, a Committee under the Chairmanship of Chief Secretary, Andaman and Nicobar Islands has been constituted by the Union territory Administration.